

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.09.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.298/2018, 197/2017, 335/2018, & IA No.197, 198, 199 & 219/2017 & IA No.42, 43, 156, 285, 298 & 299/2018 in CP (IB) No.97/7/HDB/2017
NAME OF THE COMPANY	Mack Soft Tech Pvt Ltd
NAME OF THE PETITIONER(S)	Quinn Logistics India Pvt Ltd
NAME OF THE RESPONDENT(S)	Mack Soft Tech Pvt Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
MR. SWAPNIL GUPTA, ADV. MS. SHIVAMBIKA SINHA,	Adv.	9871988051	
MR. S. NIRANJAN REDDY, MR. G. TARUN REDDY	Seni Adv. Adv.		

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

IA-219/2018 B. SRI RAM REDDY Advocate. 9848696406 BSRM

Respondent -  
3, 4, 5, 6, 9

COUNSEL FOR QUINN FINANCE in IA-197/2017 & IA 335/2018.

MR. ARUN KATHPALIA, Sen Adv.

MR. M. RAMU, Adv.

MS. ANKITA SINHA, Adv.

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Counsel for Resolution Professional

MR. NIRAS KUMAR, Adv.

MR. SHASHANK AGARWAL, Adv.

MR. MOHANLAL JAEN, Resolution Professional

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S. V. JANSHI KRISHNA

Adv for R3  
in IA-299/2018

svkrassociates@gmail.com  
919448959

*[Signature]*

## ORDER

IA No. 197/18, is taken up for hearing and this is again listed for orders on 09.10.2018.

IA No. 298/18 is taken up today and heard the Counsel for applicants. In IA No. 298/18, intervention of application is filed on behalf of Shri Sabeer Parvez, along with reply.

Heard the counsel for Shri Shabeer Pervez.

Therefore IA No. 298/18 is listed for orders on 09.10.2018.

IA No. 219/18 is also taken up for hearing.

Counsel for RP has filed rejoinder in IA No.219/18 in respect of counter filed by R.3,4,5,6&9.

List it for hearing on 09.10.2018.

IA No.389/18, is taken up for hearing. It is filed by Shri Cherag Ahmed, seeking permission of the Tribunal to file reply in IA No. 219/18. Therefore IA No. 389/18 is allowed applicant /Cherag Ahmed is permitted to file reply vide separate order.

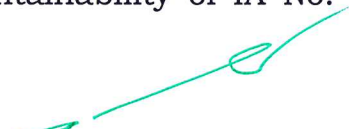
Reply/counter was already filed, therefore IA No.219/18 is listed for hearing on 09.10.2018.

IA NO. 335/18 is taken up for hearing. This is filed by shareholder of corporate debtor by name Mecon FZE.

The counsel for financial creditor strongly objected against maintainability of this application at the instance of alleged shareholder of corporate debtor. For hearing on maintainability on behalf of applicant and also on behalf of RP and other Financial creditor.

The counsel for financial creditor contended that applicant in IA No. 335/18 to furnish the names of promoters or the beneficiaries of Mecon FZE which is necessary for deciding eligibility of related parties under section 29A and also related parties transaction under section 43 of I&B Code.

List other IA's to 09.10.2018 , and for hearing on maintainability of IA No. 335/18.

  
Member(Judl)